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Gayatri

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 12.02.2020

PRIORITY CAUSE LIST - 1

PRESENT: 1. Hon'ble Member (J), Shri Rajeswara Rao Vittanala
2. Hon'ble Member (T), Shri Ashutosh Chandra

CP/CA No.	Purpose	Sec	Name of Petitioner	Petitioner Advocate	Name of Respondent	Respondent Advocate
CA 13/16, in TP 84/16	For hearing on IA 606/19	Sec 397/398 of CA 1956	R P Trivikram & 6 others	Naganand & others	Mysore Stoneware Pipes & Potteries Ltd. & 8 Others.	Lawyers Inc & Others

ADVOCATE FOR PETITIONER/s: —

ADVOCATE FOR RESPONDENT/s:

Theerthesh B.S
For VGB Associates
9738928075

For Respondent No.1
Applicant in
IA No. 606/19

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ORDER

Heard Shri Theerthesh B.S., learned Counsel for the Applicant in I.A.No.606 of 2019/ Respondent No.1.

The main C.A. No.13 of 2016 (T.P. No.84 of 2016) is disposed of by an order dated 07.08.2018 with the consent of both the parties. Subsequently, another I.A. No.227 of 2019 was filed by the Applicants/Petitioners on the ground that the Tribunal has granted liberty to file any miscellaneous application seeking any relief. The Tribunal has also disposed of that IA by an Order dated 17.05.2019. The present IA is filed by Respondent No.1 by inter alia seeking to permit the expense to be incurred for SIT investigation, enquiry, rectification of documents/instruments and legal expenses incurred in connection with the problems arising out of sale of 150 acres by sale by Petitioner No.1 herein from the designated separate account where the sale proceeds of immovable properties are being credited; direct that the amount of Rs.1,25,00,000/- be transferred from the separate designated account into the current account from which the company incurred expenses relating to SIT investigation and enquiry and rectification deed and other expenses arising out of problems in connection with the sale of 150 Acres of land by Petitioner No.1; direct the Petitioner No.2 to vacate and hand over the physical, vacant possession of the schedule property to the applicant company herein, etc.

By perusal of the prayer, the I.A. is not at all prima facie maintainable and it is liable to be dismissed even the learned Counsel wanted to argue. At the request of the Counsels, post the case on 13.02.2020.



Member (T)



Member (J)

Krishna

Verified

Court Officer